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CRA-10067-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE RAJENDRA KUMAR VANI

ON THE 4th OF NOVEMBER, 2025

CRIMINAL APPEAL No. 10067 of 2025

RADHESHYAM NARVARE AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Rajnish Kumar Pandey - Advocate for the appellants.

Shri S.Raghuvanshi - Panel Lawyer for the respondent/State.
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ORDER

As prayed by learned counsel for the appellants, this first regular bail application in the form of criminal appeal under Section 14-A (1) of the Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Act, 1989, is dismissed as withdrawn with liberty to renew the prayer for bail after filing of the charge-sheet.

(RAJENDRA KUMAR VANI)
JUDGE

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